

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI.**

**ORIGINAL APPLICATION NO. 124 of 2020 (SZ)**

Tribunal on its own motion Suo Motu  
Based on the news item in Tamil Newspaper  
Dinamalar, Chennai Edition dated 15.07.2020,  
“Can anyone enter into set right? The trouble that  
Has come for Sunnambu Kolathur Lake.”

**Vs**

The Principal Secretary to Government,  
Public Works Department,  
Govt. Secretariat, Fort St. George,  
Chennai and Ors.

...Respondent(s)

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**Filed by  
Thiru. S. Sai Sathya Jith,  
Advocate, Chennai.**



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**REPORT FILED ON BEHALF OF THE 5<sup>th</sup> RESPONDENT  
TAMIL NADU POLLUTION CONTROL BOARD.**

I, R. Sarasavani, D/o.Thiru. Raghvan, Hindu, aged about 56 years, having my office at No. 76, Mount Salai, Guindy, Chennai -600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Action Taken Report on behalf of the 5<sup>th</sup> Respondent Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the Hon'ble NGT in its order dt.18.05.2022 directed inter alia as follows:

*“Para 14: The Tamil Nadu State Pollution Control Board is also got a responsibility of filing the report if Solid Waste Management Rules, 2016 are not properly implemented by the respective local bodies as has been directed by the Principal Bench of NGT, New Delhi in O.A.No.606 of 2018”.*

3. It is respectfully submitted that, in pursuance to the said Hon'ble NGT (SZ) order, the area in question (Sunnambu Kolathur Lake) was inspected on 25.08.2022 by the officials of the O/o. the DEE, Maraimalai

*Jan 26/8/22*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.

Nagar, TNPCB. During inspection it was noticed that the Kovilampakkam Village Panchayat has removed the solid waste dumped in the dump yard near the Kovilampakkam Village Panchayat office and the same was transported to the dump site at Kolathur Village of Kattangaluthur Block, Chengalpattu District. No solid wastes were found in the banks of the Sunnambu Kolathur Lake. Sewage generated from the village panchayat area are reaching the said lake through storm water drains. The Kovilampakkam Village Panchayat has not established micro composting centre.

4. It is respectfully submitted that the compliance status as on 25.08.2022 on the recommendations made in the Joint committee report dated 02.11.2020 with respect to Solid Waste Management is as follows:

Sl.No	Recommendations	Compliance
1	The Village Panchayat shall ensure 100% collection of solid waste being generated within its jurisdiction with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste Management Rules 2016 within three months time.	Complied. The village panchayat has stated that the collection of solid waste in their panchayat is through door to door mechanism.
2.	The Village Panchayat shall not dump solid waste under any circumstances in the said area in question i.e. at Sunnambu Kulathur Lake of Kovilambakkam Village.	Complied. No Solid wastes are found dumped on the banks of the Sunnambu Kulathur Lake of Kovilambakkam Village.
3.	The Village Panchayat shall establish micro composting centre within three months within the village panchayat area to compost the segregated biodegradable wastes and to take steps to dispose the non degradable waste including plastic waste to the recycling facility complying with the provisions of the Solid Waste Management Rules, 2016.	Not Complied. The village panchayat collects the solid waste generated and send to the dump site at Kolathur Village of Kattangaluthur Block, Chengalpattu District.

*Har 26/11/22*

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
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4.	The Village Panchayat shall take steps within three months to carry out Bio-mining/Composting of the legacy waste dumped in the Kovilambakkam Village Panchayat dumping facility.	Not complied. The legacy wastes dumped in the dump yard near the Kovilampakkam Panchayat office has been completely removed and the same was transferred to Kolathur Village of Kattangaluthur Block, Chengalpattu District.
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5. It is submitted that the Hon'ble National Green Tribunal (Principal Bench) in its order dated. 28.02.2020 in O.A.No.606 of 2018 vide para 41 (a) has directed that In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and Tribunal to comply with Solid Waste Management Rules, 2016 interim compensation scale is to be laid down for continued failure after 31.03.2020. Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance and vide para 41 (b) has directed that not commenced the legacy waste remediation process, the interim compensation of Rs.1 lakh per month to be paid by the local bodies having population less than 5 lakhs from 01.04.2020 till compliance

6. It is respectfully submitted that as per the Hon'ble NGT order (dt.28.02.2020 & 02.07.2020 in O.A.No.606 of 2018) the TNPCB has assessed an Interim Environmental Compensation of Rs.28 Lakhs to the Block Development Officer, St. Thomas Mount Panchayat Union for not properly carrying out the implementation of the Solid Waste Management Rules in the said panchayat area.

In this regard, the Board has issued show cause notice under Section 5 of the Environment (Protection) Act, 1986 vide Proceeding dated 26.08.2022 to the Block Development Officer, St. Thomas Mount Panchayat Union, as to why the Board shall not levy an Interim Environmental Compensation of Rs.28 Lakhs (from 01.04.2020 to 31.07.2022) for not complying with the provisions of the Solid Waste Management Rules, 2016.

  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMILNADU POLLUTION CONTROL BOARD  
 76, MOUNT SALAI, GUINDY,  
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Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.  
**BEFORE ME**

**VERIFICATION**

I, R. Sarasavani, D/o. Thiru. Raghavan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.

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NADU POLLUTION CONTROL  
BOARD.**

**Advocate for Respondent: TNPCB  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**

**Date:26.08.2022.**

**Date of hearing on:29.08.2022**

